

10<sup>th</sup> November, 2003

**Notification No. 100/2003 - Customs (N.T.)**

In exercise of the powers conferred by section 28A of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 12/99-Customs (NT) dated the 5<sup>th</sup> February, 1999, issued vide G.S.R. No. 67(E), namely : -

In the Annexure to the said notification, after S. No. 14 thereto , the following S.Nos ., and the entries shall be inserted, namely : -

S.No.	Name of the Mill	No. of Autoconers imported	Differential duty payable (Rs .)
"15	M/s. Indian Rayon & Industries Ltd.	1	11,40,180.00"

D. S. Garbyal  
Under Secretary to the Government of India

F. NO. - 528/125/96 -- CUS (TU)

Note : The principal notification No. 12/99-Cus (NT) dated the 5<sup>th</sup> Feb., 1999, was published vide number G.S.R. 161(E), dated the 28<sup>th</sup>February, 1999 and was last amended vide notification No. 66/2003-Cus. (NT), dated the 25<sup>th</sup> August, 2003, G.S.R 126 (E), dated the 25<sup>th</sup>August, 2003.